

12.08 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF ASHOKA HOTELS, LTD. FOR YEAR ENDING 31ST MARCH, 1964, AND REVIEW BY GOVERNMENT

The Deputy Minister in the Ministry of Health (Shri P. S. Naskar): On behalf of Shri Mehr Chand Khanna, I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Ashoka Hotels Limited, New Delhi, for the year ending the 31st March, 1964, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-3584/64].

AMENDMENT TO KERALA PUBLIC SERVICE COMMISSION (CONSULTATION) REGULATIONS, 1957, EXPLANATORY MEMORANDUM THERETO AND THE KERALA PUBLIC SERVICE COMMISSION (CONSULTATION) REGULATIONS, 1957

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a copy of Notification No. G.O.M.S. No. 430 published in Kerala Gazette dated the 1st September, 1964, making certain amendment to the Kerala Public Service Commission (Consultation) Regulations, 1957, under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 10th September, 1964, issued by the President in relation to the State of Kerala, together with (i) an explanatory memorandum thereto, and (ii) The Kerala Public Service Commission (Consultation) Regulations, 1957. [Placed in Library. See No. LT-3585/64].

STATEMENT *re* RECOMMENDATIONS MADE BY COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): On behalf of Shrimati Chandrasekhar, I beg to lay on the Table a statement of action taken or proposed to be taken on the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Annual Report for the year 1961-62. [Placed in Library. See No. LT-3586/64].

NOTIFICATIONS UNDER CUSTOMS ACT AND COPY OF CENTRAL EXCISE (TWELFTH AMENDMENT) RULES

Shri Rameshwar Sahu: I beg to lay on the Table:

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. 1665 dated the 28th November, 1964.
- (ii) G.S.R. 1666 dated the 28th November, 1964.
- (iii) G.S.R. 1667 dated the 28th November, 1964.
- (iv) G.S.R. 1668 dated the 28th November, 1964.
- (v) G.S.R. 1669 dated the 28th November, 1964.

[Placed in Library. See No. LT-3587/64].

- (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) The Manufacture in Customs Bonds (General) Amendment Rules, 1964, published in Notification No. G.S.R. 1618 dated the 14th November, 1964. **12.10½ hrs.**
- (ii) G.S.R. 1670 dated the 28th November, 1964.
- (iii) G.S.R. 1671 dated the 28th November, 1964.
- (iv) G.S.R. 1672 dated the 28th November, 1964.

[Placed in Library. See No. LT-3588/64].

- (3) a copy of the Central Excise (Twelfth Amendment) Rules, 1964, published in Notification No. G.S.R. 1673 dated the 28th November, 1964, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3589/64].

12.10 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1964, agreed without any amendment to the Anti-Corruption Laws (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 20th November, 1964.'

STATEMENT RE. RAILWAY ACCIDENT NEAR CHAPRA ON NORTH EASTERN RAILWAY

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): rose—

Shri S. M. Banerjee (Kanpur): Sir, I want to raise a point of order.

Mr. Speaker: Let us hear the point of order first.

Shri S. M. Banerjee: As far as the accident on the North Eastern Railway which took place yesterday is concerned, my point of order is this. As in the case of other Adjournment Motions, we have tabled an Adjournment Motion, and like others, we are holding the Government responsible for something that has happened. They do not have manned gates. So, we tabled an Adjournment Motion and you have kindly rejected it.

Mr. Speaker: Therefore, he is kindly objecting to it!

Shri S. M. Banerjee: This is a very serious accident, Sir. How is it that the Minister is making a statement *suo motu* and the adjournment motion is disallowed, when 24 people have died?

Mr. Speaker: We have made it very clear and the Government also has announced its policy that it is not possible for the Government to man all those level-crossings that are unmanned. I said the other day that the responsibility is on the road users. I said on that day that I had seen in different countries at every level-crossing which is not manned, there is a notice "Halt and then go". It is not meant for the railways, but for the road users. Therefore, they have to be careful in that respect when they use the road across the railway-line. Can any hon. Member point out any country where there are no unmanned crossings? I have seen it